

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 89/MP/2016

- Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 read with (a) Regulations 2(14) and 2(30) read with Regulation 21 of CERC (Terms and Conditions of Tariff), Regulations, 2009, (b) Regulation 3(15) and Regulation 3(44) read with Regulation 30 of CERC (Terms and Conditions of Tariff), Regulations, 2014, (c) Clause 5.5 of the Power Purchase Agreement dated 13.8.2009 entered into between the petitioner and PPCL seeking adjudication of dispute between BSES Rajdhani Power Limited (BRPL) and Pragati Power Corporation Limited (PPCL) regarding declaration of availability by Pragati-III Combined Cycle Power Project.
- Date of hearing : 27.10.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioners : 1. BSES Rajdhani Power Limited
2. BSES Yamuna Power Limited
- Respondents : 1. Pragati Power Corporation Limited
2. State Load Dispatch Centre (SLDC)
- Parties present : Shri Buddy J. Ranganadhan, Advocate, BRPL & BYPL
Shri Vishal Anand, Advocate, BRPL & BYPL
Shri Rahul Kinra, Advocate, BRPL & BYPL
Shri Abhishek Srivastava, BYPL
Shri Kanishk, BRPL
Shri Anushree Bardhan, Advocate, PPCL
Shri R.K. Nagpal, PPCL
Shri Amar Jyoti Badgaiyan, PPCL
Shri R.K. Yadav, PPCL

Record of Proceedings

Learned counsel for the respondent, Pragati Power Corporation Limited, submitted that due to personal difficulty, arguing counsel in the matter is not available and requested to adjourn the matter. Request was allowed by the Commission.

2. The petition shall be listed for hearing on 20.12.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**